

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 130/MP/2011

Coram

1. Dr. Pramod Deo, Chairperson
2. Shri S. Jayaraman, Member
3. Shri V.S.Verma, Member
4. Shri M.Deena Dayalan, Member

Date of order: 1.6.2011

In the matter of

Re-categorization of licence for inter-State trading in electricity issued to Global Energy Private limited, Mumbai.

And in the matter of

Global Energy Private limited, Mumbai.

.....**Applicant**

ORDER

By order dated 28.11.2008, Global Energy limited, Mumbai was granted trading licence for Category `A` to trade in electricity as an electricity trader in the whole of India in terms of Regulation 6 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2004, which was upgraded vide order dated 22.12.2008 from Category 'A' to Category 'F'. Consequent to issue of certificate of



change of name by the Assistant Registrar of Companies, Goa, Daman and Diu, the applicant made a request for change of name from "Global Energy limited" to "Global Energy Private Limited" which was allowed by the Commission vide order dated 13.5.2009.

2. The Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2009 (hereinafter referred to as 'trading licence regulations 2009') was notified on 24.2.009 repealing the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2004. As per Regulation 15 of the trading licence regulations 2009, the existing licensees are required to meet the net worth, current ratio and liquidity ratio criteria specified in the trading licence regulations 2009 up to 31.3.2010. In accordance with Regulation 3 (3) of the trading licence regulations, a person applying for Category 'I' trading licensee should have net worth of ₹ 50 crore, and should have maintained minimum current ratio and liquidity ratio of 1:1, consistently for three years.

3. The applicant in its letter dated 25.1.2011 has submitted the balance sheet for the year 2009-10. Based on the financial details



submitted by the applicant, its net worth has been worked out as given below:

(₹ in crore)

	Particulars	As on 31.3.2010
1	Share Capital	
	Paid up equity capital	29.59
2	Reserves and Surplus	
	Reserves and Surplus	55.06
	Sub Total 1	84.65
3	Misc. Expenses to the extent not written off or adjusted (Sub Total 2)	0.00
	Net Worth (1- 2)	84.65

4. The net worth of the applicant is further represented by the following:

(₹ in crore)

	Particulars	As on 31.03.2010
1	Fixed Assets	
	Gross Block	74.84
	Less: Depreciation	15.31
	Net Block	59.53
	Sub-Total 1	59.53
2	Investments (Sub-Total 2)	29.92
3	Current Assets, Loans & Advances	
	Cash & Bank Balance	37.7
	Loans & Advances	28.43
	Inventories	11.34
	Sn Debtors	19.71
	Other current assets	0
	Sub-Total 3	97.18
4	Current Liabilities & Provisions	
	Current Liabilities & Provisions	69.21
	Sub-Total 4	69.21
5	Loans	
	Secured loans	29.33
	Unsecured loans	0.00
	Sub-Total 5	29.33
6	Deferred creditors (sub-total 6)	2.96
7	Deferred Tax liability	0.45
8	Share application money(sub-total 7)	0.03
	Net Worth(1+2+3-4-5-6-7)	84.65

5. Based on the above, the net worth, current ratio and liquidity ratio work out as under:

(₹ in crore)

S. No.	Particulars	As on 31.3.2010
1	Net worth	84.65
2	Current ratio	1.40
3	Liquidity ratio	1.24

6. On consideration of the above facts, we are satisfied that the applicant meets the net worth, current ratio and liquidity ratio requirements specified by the Commission for grant of Category 'I' licence. Accordingly, the licence granted to the applicant is re-categorized as Category 'I'.

7. The Commission has already approved the change of name of the company from "Global Energy limited" to "Global Energy Private Limited" vide order dated 13.5.2009.

8. We direct that necessary endorsement be made on the licence issued to the applicant with regard to change of category and change of name of the licensee.



9. The letter dated 27.10.2010 has been treated as miscellaneous application in terms of Regulations 3 (3) of the Central Electricity Regulatory Commission (Payment of Fess) Regulations, 2008 and is being disposed of accordingly.

10. A copy of this order be sent to the Central Government in Ministry of Power and CEA in terms of sub-station (7) of Section 15 of the Electricity Act, 2003 for their information and record.

Sd/-
(M.DEENA DAYALAN)
MEMBER

sd/-
(V.S. VERMA)
MEMBER

sd/-
(S.JAYARAMAN)
MEMBER

sd/-
(DR.PRAMOD DEO)
CHAIRPERSON

